

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 246 of 2012 & IA Nos. 401, 402 of 2012,
71 & 245 of 2013

Dated : 7th September, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Tata Power Co. Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s): Mr. Krishnan Venugopal, Sr. Adv.
Ms. Anusha Nagarajan
Ms. Prerna Priyadarshan

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R-1.
Mr. Hasan Murtaza
Mr. Aditya Panda for R-2

ORDER

We have heard Mr. Krishnan Venugopal, the learned senior Counsel for the Appellant elaborately on the issues. But three more issues are left to be argued. In respect of those issues, the learned Senior Counsel is directed to file the written notes on or before 11.09.2013 after serving copy on the other side.

All the parties are directed to file their respective comprehensive Written Submissions on or before 20.09.2013 after serving copy on the other side.

As a special case, post the matter for further hearing on
21.09.2013 at 11.00 A.M. & 27.09.2013 at 2.30 P.M.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ss/ts